

**The Tripura Cinema (Exhibition of Films by Video
Cassette Recorder) Licensing Rules, 1984 with
Amendments**

TRIPURA



GAZETTE

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**PART-I—Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.**

**GOVERNMENT OF TRIPURA
REVENUE DEPARTMENT**

No. F. 54(28)-REV/83

Dated, Agartala, the 31st May, 1984.

NOTIFICATION

In exercise of the powers conferred by Section 16 of the Cinematograph Act, 1952 (XXXVII of 1952) read with Notification of the Government of India in the Ministry of Information & Broadcasting No. S. R. O. 1 288 dated the 21st July, 1952, the State Government hereby makes the following Rules, namely :—

PART—I : GENERAL

1. Short title, extent and commencement—
 - (1) These rules may be called the Tripura Cinema (Exhibition of Films by Video Cassette Recorder) Licensing Rules, 1984.
 - (2) They extend to the whole of Tripura.
 - (3) They shall come into force with effect from the date of their publication in the Tripura Gazettee.
2. Definitions—In these Rules, unless the context otherwise requires,—
 - (a) “Act means the Cinematograph Act, 1952 (XXXVII of 1952).
 - (b) “Cinema” means any place wherein a public exhibition of film by means of Video Cassette Recorder is given for a commercial purpose.
 - (c) “auditorium” means the portion of the licensed place in which accommodation is provided for the public to view the Cinemato-

- (d) "Existing Cinema" means a cinema for which licence has been granted in accordance with the Tripura Cinematograph Rules 1956.
- (e) "Form" means a form appended to these rules :
- (f) "Film" means a cinematograph film ;
- (g) "Licence" means a licence granted under part III of the Act in accordance with these rules ;
- (h) "Licensing authority" means the authority specified in section 11 of the Act ;
- (i) "Video Cassette Recorder (VCR)" means a cinematograph for the purpose of giving cinematograph exhibition of recorded film.

PART—II : LICENCE.

3. Cinema licence—No place shall be opened or allowed to remain open for use as a cinema unless the person being owner, tenant or occupier thereof shall have obtained a licence for the purpose.

4. Eligibility.—No person other than a company or association shall be entitled to obtain or hold any licence under the Act unless such person has attained the age of 20 years.

5. Application for cinema licence.—The application for a licence shall be made in Form I to the licensing authority and the application shall be accompanied by the following documents, namely :—

- (i) Site plan of building and certificate of Executive Engineer of Public Works Department that the building is safe for being used as a cinema ;
- (ii) documents showing the ownership or tenancy of the place ;
- (iii) certificate of District Health Officer regarding suitability of site consistent with public health ;
- (iv) certificate of Superintendent of Police of the District regarding public safety and convenience ;
- (v) a Treasury receipt for the payment of the fees as specified in the rules ; against the relevant head of account that may be specified by the Government ;
- (vi) certificate from the Executive Engineer, Electrical Division that electric installations are in order ;
- (vii) the certificate referred to above shall be valid for a period not exceeding one year ;

Provided that in the case of a Video exhibition provided in a public service vehicle it shall not be necessary to supply documents specified in clauses (i), (iii), (iv) & (vi) above.

6. Grant of Licence— Within fifteen days of receipt of such application, the Licensing Authority—

- (a) if the application is not in order shall return the same to the applicant for resubmission within a period of 60 days failing which the

- (b) if the application is in order, complete with all required documents, after conducting such enquiry either directly or through an officer subordinate to him and after having satisfied that all the rules have been complied with, may grant a licence to the applicant in Form II on such terms and conditions and subject to such restrictions as the Licencing Authority may determine.

7. **Power to Refuse Licence.**— The licensing authority shall have absolute discretion to refuse a licence if the cinema is likely to cause obstruction, inconvenience, annoyance, risk, danger or damage to the public or passers by in the vicinity of the cinema or for any other reason to be recorded in writing.

8. **Duration of Licence.**— A licence granted or renewed in accordance with these rules shall be valid for a period not exceeding one year from the date of its issue or renewal as the case may be.

9. **Renewal of Licence.**— The Licensing Authority may on application being made, accompanied with all fresh documents or certificates as mentioned in rule 5, renew the cinema licence. An application for renewal of licence shall be made on an ordinary paper by the licensee.

10. **Fee.**— Every application for a licence or renewal of a licence shall be accompanied with the following fees :—

- | | |
|---|------------|
| (i) Where accommodation of the cinema does not exceed 50 seats— | Rs. 100.00 |
| (ii) Where accommodation of the cinema exceeds 50 seats, but not exceeds 200 seats— | Rs. 200.00 |

11. **Rate of Admission and Amusement Tax.**—The Licensing Authority while granting or renewing the licence shall fix the maximum number of the persons to be admitted at a time, the number of shows with timings to be conducted on a day and also fix the rates of admission which are liable for taxation under the Tripura Amusement Tax Act, 1973 and the rules made thereunder.

PART—III—LOCATION & BUILDING.

12. **Licensing.**—No cinema shall be licensed under the Act unless the cinema conforms to the rules laid down in this part.

13. MINIMUM DISTANCE—

- (1) The distance between the existing permanent or semi-permanent or temporary cinemas and the Video public exhibitions shall be not less than 100 metres.
- (2) The distance between one Video centre and another Video centre shall be not less than 100 metres.

14. **PLACE OF EXHIBITION**—The public exhibition of Films on Video shall be allowed only in commercial areas and in no case such exhibitions shall be allowed in residential areas.

15. **ENTRANCE AND EXIT TO BE ON PUBLIC THOROUGHFARE**— Cinema shall have a read frontage on the public thoroughfare upon which the site of such cinema abuts and in such frontage there shall be suitable means of

16. CONDITIONS AND RESTRICTIONS.—

- (i) The distance between the Video screen and the first row of seats shall be not less than two meters and no person shall be admitted within such space.
- (ii) The seats in the auditorium shall be according to the area of the auditorium, and shall be determined by calculating at the rate of 20 persons per 9 square metres of floor area after excluding the area for entrances, passage, gangways, stage and all places to which the public are not admitted.
- (iii) The Chairs shall be battened together in complete lengths.
- (iv) There shall be an intervening space of at least 0.35 metre between the back of one seat and front of the seat immediately behind measured between perpendiculars. In the case of establishments for serving coffee, tea, cool drinks and other beverages required tables should also be provided.
- (v) There shall be a passage of 0.90 metre in width for every ten rows of seating accommodation.
- (vi) The gangways shall be not less than 0.90 metre in width and shall be so arranged that no seats shall be more than 10 seats from a gangway.
- (vii) All the cables, wires used shall be of ISI grade and the wiring shall pass through conduit pipes only.
- (viii) There shall be a separate circuit controlled by a suitable linked switch for the supply of electricity taken to the Video hall.
- (ix) Three pin plugs with the third pin effectively connected to earth shall be used.
- (x) Separate circuits shall be provided for lights, fans and other equipment respectively.
- (xi) An automatic voltage regulator/stabiliser which can provide an output voltage of $230+6\%$ shall be installed before the Video equipment.
- (xii) Video films shall not be exhibited in a totally dark room or hall. A dim light (about 25 Watts to 40 Watts bulb) shall be kept burning throughout the exhibition of films. The bulb shall be placed at right angles to the line of vision of the public.
- (xiii) One portable fire extinguisher of C 02 or CTC of D.P.C. type of 1 Kg. capacity and one bucket (9 lits.) filled with sand shall be provided.
- (xiv) There shall be at least two door ways fitted with doors to open-outwards.
- (xv) There shall be as many extractors, exhaust fans, ceiling fans or other means of artificial ventilation as may be specified by the licensing authority in consultation with the Health Officer.
- (xvi) One W.C. and one Urinal for every 50 persons or less for exclusive use of each sex shall be provided.

17. The building where such exhibition is given shall have open space for parking of vehicles.

18. All the provisions in the preceding two rules shall be applicable to Video Cassette Recorders and Video Cassette Projectors or any other equipment used for public exhibition of films on Video in any place including Hotels, restaurants

PART-IV : MISCELLANEOUS

19. Licensee or his nominees to be present.—Either the holder of the cinema licence or any person appointed as manager and whose name has been entered as such in the licence shall be present at the cinema to which licence applies during the whole time when the premises are open to the public for exhibition of film by means of Video Cassette Recorder.

20. Display of licence—The licensee shall have the licence displayed prominently on the wall of the office of the cinema.

21. Licence not transferable.—A licence granted under these rules shall not be transferable, but shall be personal for the benefit only of the person to whom it is granted and on the death of the licensee shall be deemed to be revoked.

22. Suspension or cancellation of licence.—(1) The licensing authority may suspend or cancel any licence granted in accordance with these rules for contravention of any provision of these rules or any condition of the licence after giving the licensee an opportunity to show cause as to why the licence should not be suspended or, as the case may be, cancelled.

(2) Notwithstanding anything contained in sub-rule (1), the cinema licence shall be liable to immediate suspension or cancellation by the licensing authority if in the opinion of the licensing authority the place is insufficient or is causing danger to the safety or health or inconvenience to the public.

23. Appeal.—(1) Any person aggrieved by the decision of the Licencing Authority refusing to grant a licence or suspending or cancelling a licence may within thirty days from the date of communication of the order of such refusal appeal to the State Government.

(2) An officer not below the rank of a Secretary may be authorised by the State Government to hear appeals under this rule.

24. Savings.—Nothing in the Tripura Cinematograph Rule, 1976 shall apply to cinemas to which these rules apply.

FORM-I

(See Rule 5)

Application for licence under rule 5 of the Tripura Cinema (Exhibition of Film by Video Cassette Recorder) Licensing Rules, 1984.

1. Name of Applicant :
2. Father's name :
3. Age :
4. Address :
5. Name of place and description where exhibition of film for public shall be made by the VCR :
6. Whether certificates from the Executive Engineer as required under Rule 5(1), from District Health Officer under Rule 5 (ii), Superintendent of Police under Rule 5 (iv) and Executive Engineer, Electrical Division under Rule 5(iv) have been obtained :

7. Time schedule for exhibition of film. :
8. Seating arrangement in the building :
9. Other details regarding building :
10. Treasury Voucher No. and Date indicating deposit of licence/renewal fees :

.....
(Signature of the applicant)

FROM-II
(See Rule 6)

LICENCE FOR EXHIBITION OF FILM BY VIDEO CASSETTE RECORDER

Under the power vested in the District Magistrate under Section 11 of the Cinematograph Act, 1952 (XXXVII of 1952), licence is hereby granted to the person mentioned below for giving exhibition by means of Cinematograph (recorded film or series of films on the cassettes by Video Cassette Recorder) for the public subject to the under mentioned conditions and restrictions :—

1. Name, Father's name and address of the licensee :
2. Situation of the place :
3. Areas in square metres :
4. Special conditions, if any, on which the licence is granted :
5. Rates of admission :

CONDITIONS AND RESTRICTIONS

1. The licence is granted subject to the provisions of the Cinematograph Act, 1952 and the Tripura Cinemas (Exhibition of Films by Video Cassette Recorder) Licensing Rules, 1984.
2. This licence does not exempt the licensee or his servants or agents from taking out any other licence required by or otherwise complying with any other law or rules or bye laws made thereunder.
3. The licensee shall not exhibit advertisement slides relating to sexual diseases and medicines to correct sexual disorders or purporting to assist the childless in begetting children.
4. The licensee shall not permit obscene or objectionable posters or pictorial publicity material to be displayed in the licensed premises.
5. The licensee shall not exhibit or permit to be exhibited in the cinema—
 - (a) any film other than a film which has been certified by the Board of Film Censors constituted under Section 3 of the Cinematograph Act, 1952 (No. XXXVII of 1952), as suitable for unrestricted public exhibition or for public exhibition restricted to adults and which, when exhibited, displays the prescribed mark of the Board and has not been altered or tampered with any since such

- (b) any film which has been certified by the Board of Film Censors as suitable for public exhibition restricted to adults to any person who is not an adult ;
- (c) any film the exhibition of which is suspended under Section 6 of the said Act.

6. The licensee shall prominently exhibit at each public entrance of the premises, whenever the premises are open to the public, a notice indicating in tabular form and in clear bold letters and figures—

- (i) the title of each film, to be shown on that day ;
- (ii) the approximate times of commencement of each such film ;
- (iii) whether each film is suitable—
 - (a) for unrestricted public exhibition and has received certificate ; or
 - (b) for public exhibition restricted to adults and has received certificate ;
- (iv) whether persons who are not adults will be admitted to the exhibition of the film.

7. The licensee shall indicate clearly the nature of any certificate received from the Board of Film Censors by the 'U' or 'A' as the case may be in the advertisement of the film displayed at the premises.

8. The licensee shall not exhibit or permit to be exhibited, in the cinema, any photograph, picture or poster which depicts, represents or purports to represent a scene or shot which has been excised from any film under the orders of the aforesaid Board of Film Censors or the Central Government.

9. The licensee shall not exhibit or permit or cause to be exhibited any poster or picture which is a gross misrepresentation of the film itself and which is absence.

10. The licensee shall not continue any performance or exhibition of any film by means of a cinematograph after 12.00 midnight.

11. The licensee shall inform the licensing authority the titles of film to be exhibited during the week.

12. The licensee shall not except with the previous permission of the licensing authority admit in the cinema auditorium or in any part of division thereof a number of persons more than that indicated below or not increase or reduce the number of seats in any such part of division :

(Here enter name of division or part of the auditorium)	(Here mention the number of persons that may be admitted in the auditorium)
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13. The licensee shall comply with any direction and instructions (including any direction for temporarily closing the cinema premises) which the licensing authority may, from time to time, issue for preventing any obstruction, inconvenience, annoyance, risk, danger or damage to the audience in the cinema premises or the public or the residents or passers by in the vicinity of the cinema

14. This licence is not transferable but is personal for the benefit of the licensee mentioned above.

15. The person nominated as Manager under rule 20 is :—

Shri.....son of.....

.....resident of.....

16. The licensee shall always keep the extractors, exhaust fans, ceiling fans or the air-conditioning apparatus and the like, in perfect working order and shall put them on throughout the period when film is being exhibited and the public is seated in the auditorium.

17. All the exit doors shall be kept unbolted during the performance.

18. Smoking in the building, auditorium or enclosure during any cinematograph exhibition, shall not be permitted and any infringement of this condition by any person shall be brought to the notice of the police by the management immediately after the occurrence.

19. The licensee shall at once send a report of fire or alarm of fire, however slight to the nearest fire brigade.

20. The number of persons admitted or the number of tickets sold for admission into any part of the auditorium at any particular cinematograph exhibition shall not exceed the number specified in the licence for that part of the auditorium.

21. Each exit notice shall be illuminated by a light and such lights shall be kept burning the whole time the public are on the premises, provided that this will not apply to Video exhibition provided in transport vehicle.

22. No chair or other obstruction shall be placed in any passage, gangway, or stair-case.

23. The licensee shall not commit any offence punishable under the Tripura Amusement Tax Act, 1973.

24. The licensee shall not exhibit or permit to be exhibited more than one full length feature film at a show on any one ticket.

25. The licensee shall comply with such directions as the Licensing Authority or the State Government may, by general or special order give as to the manner in which approved films shall be exhibited in the course of any performance.

26. The licence shall be subject to cancellation or suspension for the breach of any conditions.

27. The licence is valid till the.....day of19.....

Given under my hand and seal this.....day of..... 19.....

(District Magistrate)
Licensing Authority.

RENEWALS

Date of renewal	Valid till	Fee paid	Signature of Licensing Authority.
1	2	3	4

By order and in the name of the Governor

M. DAMODARAN

Secretary to the Govt. of Tripura

Government of Tripura
Revenue Department

No. F. 54(28)-REV/83

Dated, Agartala, the 29th September, 1988.

NOTIFICATION

In exercise of powers conferred by Section 16 of the Cinematograph Act, 1952 (XXXVII of 1952) read with Notification of the Government of India in the Ministry of Information and Broadcasting No. S. R. O. 1288 dated the 21st July, 1952, and in accordance with the "The Tripura Cinema (Exhibition of Films by Video Cassette Recorder) Licensing Rules, 1984" the State Government hereby makes the following amendments of the aforesaid Rules :—

- (1) after the existing proviso of Rule 5 another proviso may be added :—

"Provided further that if the application is for a temporary licence, the certificate mentioned in clause (i), (iii), (iv) and (vi) may be obtained from Officers not below the rank of Assistant Engineer of the P.W.D., S.D.M.O., Officer in-charge of a Police Station, and Assistant Engineer of the Power Department respectively, which shall be accepted by the Licensing Authority,"

- (2) after rule 8 the following proviso may be added, namely :—

"Provided that the Licensing Authority may grant a temporary licence for a period of three months which may be renewed for two terms of three months so that the total period of licence does not exceed nine months."

- (3) after rule 10 the following proviso may be inserted, namely :—

"Provided that the fees under item (i) and (ii) shall be Rs. 50/- and Rs. 100/- respectively in case of temporary licence."

- (2) They shall come into force with effect from the date of their publication in the Tripura Gazette.

By order of the Governor,

Shashi Prakash
Secretary to the
Government of Tripura.